

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017
APPEAL NO. 102 OF 2017 & IA NO. 149 OF 2017
APPEAL NO. 380 OF 2017 AND
APPEAL NO. 381 OF 2017**

Dated: 19th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matters of:

APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017

Indian Wind Power Association **Appellant(s)**
Versus
Tamil Nadu Generation & Distribution Corporation Ltd. & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Sonakshi Malhan
Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1 & R-2
Mr. Sethu Ramalingam for R-3

APPEAL NO. 102 OF 2017 & IA NO. 149 OF 2017

Indian Wind Power Association **Appellant(s)**
Versus
TANGEDCO & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Sonakshi Malhan
Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1 & R-2
Mr. Sethu Ramalingam for R-3

APPEAL NOS. 380 & 381 OF 2017

TANGEDCO

.... **Appellant(s)**

Versus

Tamil Nadu Electricity Regulatory Commission & Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Ms. Sonakshi Malhan
Mr. Senthil Jagadeesan for R-2

Mr. Kumar Mihir for R-3

ORDER

Finally, three weeks' time granted to file rejoinder, if any, i.e. on or before 10.10.2018 with advance copy to the other side.

List these matters on **12.10.2018.**

(S.D. Dubey)
Technical Member

mk/tpd

(Justice Manjula Chellur)
Chairperson